

NOTIFICATION No.185/2016(MS)

As per the guidance of the Hon'ble The Chief Justice of India, The High Court is launching a "Mission Mode" drive to clear the backlog of the old Criminal Cases pending in this Hon'ble Court by conducting Special Court proceedings during this summer recess ie., during third and fourth week of May, 2016 in addition to the Vacation Court arrangement more particularly the cases in which the Appellants/Detenues are languishing in prisons and awaiting the verdict in their respective cases.

In this connection, the cases have been identified by the Registry and the list of cases to be posted before the Hon'ble Court will be published in the High Court's website as well as in the respective Notice Boards to enable the Advocates/Parties to make themselves convenient to extend their cooperation towards the efforts of the Bench for speedy disposal of pending Criminal Matters where the Appellants/Detenues are languishing in Jail.

Expecting the unstinted and utmost cooperation from the Bar to make this drive a grand success.

// BY ORDER //

HIGH COURT, MADRAS  
DATED: 03.05.2016

T.RAVINDRAN  
REGISTRAR GENERAL

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